

(2023) 07 TDSAT CK 0033

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Broadcasting Petition No. 162 Of 2023

Den Networks Ltd

APPELLANT

Vs

Shree Dutta Cable Internet Services

RESPONDENT

Date of Decision : 18-07-2023

Acts Referred:

Citation : (2023) 07 TDSAT CK 0033

Hon'ble Judges : Dhirubhai Naranbhai Patel, Chairperson; Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : Vibhav Srivastava

Judgement

1. Issue notice upon respondent; dasti and email in addition.
2. Considering the nature of petitioner's grievance, respondent is restrained from further swapping of petitioner's Set Top Boxes (STBs) with that of any entity unless due compliance is shown with relevant Regulations and the Interconnect Agreement. This ad interim stay shall stand continue to be operative till the next date of hearing.
3. It will be open for the respondent, in the meanwhile, to approach the petitioner for settlement of issues relating to STBs.
4. Post the matter under the same head on 6.11.2023.